

PROFORMA-I

STATEMENT OF WORK DONE BY THE HIGH COURT OF SIKKIM DURING THE QUARTER YEAR ENDING ON 30/09/2025



Description of cases	Cases pending at the beginning of the quarter year	Institution during the quarter year	Disposal during the quarter year					Total	Number of cases in which Judgments Reserved & pending				Cases pending at the end of the quarter year
			At Preliminary hearing	By a Single Judge	By Division Bench	By Full Bench	By Constitution bench		Over a month and less than two months	Over two months and less than four months	Over four months and less than six months	Over six months	
1	2	3	4	5	6	7	8	9	10	11	12	13	14
1. MAIN CASES ORIGINAL SIDE (CIVIL)													
a) Civil suits													
b) Admiralty suits													
2. Testamentary and intestate suits	01	--	--	01	--	--	--	01	--	--	--	--	--
3. Insolvency Cases													
4. Liquidation Cases													
5. Chartered Accountant Act, 1949													
6. Special Jurisdiction Cases													
7. WRIT PETITIONS													
a) Service matter	20	04	--	04	--	--	--	04	--	--	--	--	20
b) Land Reforms													
c) Labour Laws													
d) Others	71	28	--	12	02	--	--	14	--	--	--	--	85

PREPARED BY:

[Signature]
Deputy Registrar (J)
High Court of Sikkim
Gangtok

VERIFIED BY:

[Signature]
Joint Registrar-cum-Reader
High Court of Sikkim
Gangtok

8 a) Banking Regulation Act, 1949													
b) Execution, transferred and interlocutory Application under Section 45(C) of the Banking Regulation Act, 1949													
9. Company petition & Application													
a) Petitions													
b) Application in Petitions													
c) Applications in liquidation proceedings													
d) Application in company appeals													
e) Matter transferred U/S 455(3) of the Companies Act													
10. Income Tax References and applications													
11. Sales Tax References and application													
12. Other Direct and indirect Tax References and applications													
a) Gift Tax Wealth Tax and Estate Duty References and Applications													
b) Other tax Revision Cases													
c) Other Tax Reference and Applications													
13. Petitions Under Indian Arbitration Act	02	11	--	01	10	--	--	11	--	--	--	--	02
14. Matrimonial Cases and Reference													
a) Matrimonial Suits/Cases	--	--	--	--	--	--	--	--	--	--	--	--	--
b) Matrimonial References													
c) Petitions Under Section 24 of the Hindu Marriage Act													
15. Land Acquisition Reference													
16. Election Petitions and Applications													
a) Election Petitions													
b) Applications in Election Cases													
17. Insurance Act, Reference & Applications													

PREPARED BY:


Deputy Registrar (J)
High Court of Sikkim
Gangtok

VERIFIED BY:


Joint Registrar-cum-Reader
High Court of Sikkim
Gangtok



18. Motions													
a) Motion for sanction of prosecution													
b) Motion for setting aside fraudulent transfers													
c) Motion for annulment of adjudication orders													
d) Motion for setting aside Insolvency cases													
e) Notice of Motion for stay order													
19. Other Petitions and Applications													
a) Probate Civil Petitions													
b) Petitions under the Guardians & Wards Act													
c) Contempt of Court (Civil) Petitions	03	01	--	01	--	--	--	01	--	--	--	--	03
d) Cross objections	01	--	--	--	--	--	--	--	--	--	--	--	01
e) Transfer Petition (Civil)	01	--	--	01	--	--	--	01	--	--	--	--	--
f) Applications for leave to sue as indigent person													
g) Execution application on the original side													
h) Special Cases under Order XXXVI of Civil Procedure Code 1908													
i) Applications under Court Fees Act, Regarding valuation of Estate													

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Deputy Registrar (J)
High Court of Sikkim
Gangtok

VERIFIED BY:

Joint Registrar-cum-Reader
High Court of Sikkim
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j) Petitions under Foreign Awards (Recognition and Enforcement Act, 1961)													
k) Petitions Application for													
i) Injunction in Original Proceedings													
ii) Appointment of Receivers in Original Proceeding													
l.) Civil Miscellaneous Case	--	--	--	--	--	--	--	--	--	--	--	--	--
20. TOTAL	99	44	--	20	12	--	--	32	--	--	--	--	111
ORIGINAL SIDE (CRIMINAL)													
21. High Court Sessions													
22. Writ Petitions													
a) Relating to Investigation or Trial of Criminal cases	--	--	--	--	--	--	--	--	--	--	--	--	--
23. Special Criminal Applications for Writs under the Constitution and U/S 491 of the Code of Criminal Procedure, 1973													
24. Criminal Contempt, under the Contempt of Courts Act													
25. Others													
a) Transfer Petition (Crl.)	--	--	--	--	--	--	--	--	--	--	--	--	--
b) Application U/S 482 of Criminal Procedure of 1973 or under any other corresponding provision	03	05	--	04	--	--	--	04	--	--	--	--	04
26. TOTAL	03	05	--	04	--	--	--	04	--	--	--	--	04

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Deputy Registrar (J)
High Court of Sikkim
Gangtok

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Joint Registrar-cum-Reader
High Court of Sikkim
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APPELLATE SIDE (CIVIL)													
27. Writ Appeals													
a) Service matters	02	--	--	--	02	--	--	02	--	--	--	--	--
b) Land reforms including land ceiling													
c) Labour laws													
d) Other	01	01	--	--	01	--	--	01	--	--	--	--	01
28. Letters patent Appeals													
29. First Appeals from													
a) Original Side													
b) Judgments	21	05	--	02	--	--	--	02	--	--	--	--	24*
c) Orders	03	03	--	--	--	--	--	--	--	--	--	--	06
30. Second Appeals from Judgment	10	02	--	01	--	--	--	01	--	--	--	--	11
31. Miscellaneous First Appeals from													
a) Original Side													
b) Judgment													
c) Orders													
32. Miscellaneous Second Appeals from													
a) Judgment													
b) Orders	01	--	--	--	--	--	--	--	--	--	--	--	01
33. Revision Petitions	03	--	--	--	--	--	--	--	--	--	--	--	03
34. Civil References													
35. Civil Miscellaneous Petitions under Article 227 of the Constitution													
36. Other Appeals													
a) City Civil Court Appeals													
b) Review of Judgments	--	--	--	--	--	--	--	--	--	--	--	--	--
c) Compensation, Claims and Special Appeals	19	02	--	02	--	--	--	02	--	--	--	--	19
d) Original Civil Jurisdiction Appeals													
e) Execution First Appeals													
f) Special Tribunal Appeal													
37. TOTAL	60	13	--	05	03	--	--	08	--	--	--	--	65
*02 (Two) Tax Appeals and 05 (Five) Commercial Appeals included.													

PREPARED BY:

Deputy Registrar (J)
High Court of Sikkim
Gangtok

VERIFIED BY:

Joint Registrar-cum-Reader
High Court of Sikkim
Gangtok



APPELLATE SIDE (CRIMINAL)													
38. Criminal Appeals													
a) By persons convicted	40	13	--	02	02	--	--	04	--	--	--	--	49
b) By Government from Judgment of Acquittal	10	02	--	--	02	--	--	02	--	--	--	--	10
c) By complaint, U/S 378 (4) of Criminal Procedure Code	02	--	--	--	--	--	--	--	--	--	--	--	02
39. Criminal Revisions	06	--	--	--	--	--	--	--	--	--	--	--	06
40. Confirmation Cases U/S 366 of Criminal Procedure Code or under any Corresponding provisions													
41. Criminal L P	03	07	--	--	02	--	--	02	--	--	--	--	08
42. Others													
a) Fresh Bail Applications pending Investigation of trial													
b) Bail including Anticipatory Bail	--	01	--	--	--	--	--	--	--	--	--	--	01
c) Review Petition (FAM CT)	--	--	--	--	--	--	--	--	--	--	--	--	--
43. TOTAL	61	23	--	02	06	--	--	08	--	--	--	--	76
GRAND TOTAL(20+26+37+43)	223	85	--	31	21	--	--	52	--	--	--	--	256

PREPARED BY:

Deputy Registrar (J)
High Court of Sikkim
Gangtok

VERIFIED BY:

Joint Registrar-cum-Reader
High Court of Sikkim
Gangtok



PROFORMA - III

CLASSIFICATION OF CASES PENDING AT THE END OF QUARTER YEAR ENDING ON 30/09/2025 IN TERMS OF DATE OF INSTITUTION

Description of cases	PENDING FOR											
	Less than one year	One to two years	Two to three years	Three to four years	Four to five year	Five to six year	Six to seven year	Seven to eight year	Eight to nine year	Nine to ten year	Over ten year	TOTAL
Main Cases	2	3	4	5	6	7	8	9	10	11	12	13
1. Original Side (Civil)												
1. suits												
a) Civil suits												
b) Admiralty suits												
2. Testamentary and intestate suits	--	--	--	--	--	--	--	--	--	--	--	--
3. Insolvency Cases												
4. Liquidation Cases												
5. Chartered Accountant Act, 1949												
6. Special Jurisdiction Cases												
7. WRIT PETITIONS												
a) Service matter	15	01	03	--	01	--	--	--	--	--	--	20
b) Land Reforms												
c) Labour Laws												
d) Others	47	14	10	08	03	--	--	--	--	--	03	85

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VERIFIED BY:

Deputy Registrar (J)
High Court of Sikkim
Gangtok

Joint Registrar-cum-Reader
High Court of Sikkim
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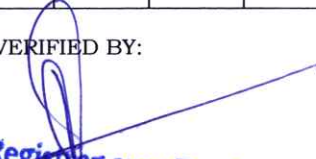


8 a) Banking Regulation Act, 1949													
b) Execution, transferred and interlocutory Application under Section 45(C) of the Banking Regulation Act, 1949													
9. Company Petition & Application													
a) Petitions													
b) Application in Petitions													
c) Applications in liquidation proceedings													
10. Income tax Reference & Applications													
11. Sales Tax References and application													
12. Other Direct and Indirect Tax References and Applications													
a) Gift Tax Wealth Tax and Estate Duty References and Applications													
b) Other tax Revision Cases													
c) Other Tax Reference and Applications													
13. Petitions Under Indian Arbitration Act	02	--	--	--	--	--	--	--	--	--	--	--	02
14. Matrimonial Cases and References													
a) Matrimonial Suits/Cases	--	--	--	--	--	--	--	--	--	--	--	--	--
b) Matrimonial References													
c) Petitions Under Section 24 of the Hindu Marriage Act													
15. Land Acquisition Reference													
16. Election Petitions and Applications													
a) Election Petitions													
b) Applications in Election Cases													

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Deputy Registrar (J)
High Court of Sikkim
Gangtok

VERIFIED BY:


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17. Insurance Act, Reference & Applications												
18. Motions												
a) Motion for sanction of prosecution												
b) Motion for setting aside fraudulent transfers												
c) Motion for annulment of adjudication orders												
d) Motion for setting aside Insolvency cases												
e) Notice of Motion for stay order												
19. Other Petitions and Applications												
a) Probate Civil Petitions												
b) Petitions under the Guardians & Wards Act												
c) Contempt of Court (Civil) Petitions	02	--	01	--	--	--	--	--	--	--	--	03
d) Cross Objections	01	--	--	--	--	--	--	--	--	--	--	01
e) Transfer Petition (Civil)	--	--	--	--	--	--	--	--	--	--	--	--
f) Applications for leave to sue as indigent person												
g) Execution application on the original side												
h) Special Cases under order XXXVI of civil procedure code 1908												
i) Applications under Court Fees Act, Regarding valuation of Estate												

PREPARED BY:

VERIFIED BY:

[Signature]
Deputy Registrar (J)
High Court of Sikkim
Gangtok

[Signature]
Joint Registrar-cum-Reader
High Court of Sikkim
Gangtok



j) Petitions under Foreign Awards (Recognition and Enforcement Act, 1961)												
k) Petitions Application for												
i) Injunction in Original Proceedings												
ii) Appointment of Receivers in Original Proceeding												
l.) Civil Miscellaneous Case	--	--	--	--	--	--	--	--	--	--	--	--
20. TOTAL	67	15	14	08	04	--	--	--	--	--	03	111

ORIGINAL SIDE (CRIMINAL)												
21. High Court Sessions												
22. Writ Petitions												
a) Relating to Investigation or Trial of Criminal cases	--	--	--	--	--	--	--	--	--	--	--	--
23. Special Criminal Applications for Writs under the Constitutions and U/S 491 of the Code of Criminal Procedure, 1973												
24. Criminal Contempt, under the Contempt of Courts Act												
25. Others												
a) Transfer Petition (Crl.)												
b) Application U/S 482 of Criminal Procedure Code of 1973 or under any other corresponding provision	03	01	--	--	--	--	--	--	--	--	--	04
26. TOTAL	03	01	--	--	--	--	--	--	--	--	--	04

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Deputy Registrar (J)
High Court of Sikkim
Gangtok

VERIFIED BY:

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APPELLATE SIDE (Civil)												
27. Writ Appeals												
a) Service matters	--	--	--	--	--	--	--	--	--	--	--	--
b) Land reforms including land ceiling												
c) Labour laws												
d) Other	--	--	--	01	--	--	--	--	--	--	--	01
28. Letters patent Appeals												
29. First Appeals												
a) From Original Side												
b) From Judgments	13	02	02	01	01	01	04	--	--	--	--	24*
c) From Orders	03	03	--	--	--	--	--	--	--	--	--	06
30. Second Appeals from Judgment	04	03	01	01	02	--	--	--	--	--	--	11
31. Miscellaneous First Appeals												
a) From Original Side												
b) From Judgment												
c) From Orders												
32. Miscellaneous Second Appeals												
a) From Judgment												
b) From Orders	--	--	01	--	--	--	--	--	--	--	--	01
33. Revision Petitions	03	--	--	--	--	--	--	--	--	--	--	03
34. Civil References												
35. Civil Miscellaneous Petitions under Article 227 of the Constitution												
36. Other Appeals												
a) City Civil Courts Appeals												
b) Review of Judgments	--	--	--	--	--	--	--	--	--	--	--	--
c) Compensation, Claims and Special Appeals	16	02	--	--	--	--	01	--	--	--	--	19
d) Original Civil Jurisdiction Appeals												
e) Execution First Appeals												
f) Special Tribunal Appeal												
37. TOTAL	39	10	04	03	03	01	05	--	--	--	--	65
*02 (Two) Tax Appeals and 05 (Five) Commercial Appeals included.												

PREPARED BY:

[Signature]
Deputy Registrar (J)
High Court of Sikkim
Gangtok

VERIFIED BY:

[Signature]
Joint Registrar-cum-Reader
High Court of Sikkim
Gangtok

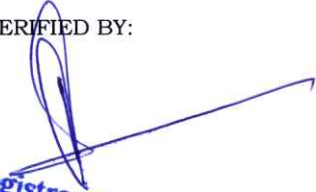


APPELLATE SIDE (CRIMINAL)												
38. Criminal Appeals												
a) By persons convicted	31	16	02	--	--	--	--	--	--	--	--	49
b) By Government from Judgment of Acquittal	09	01	--	--	--	--	--	--	--	--	--	10
c) By complaint, U/S 378 (4) of Criminal Procedure Code	01	--	--	01	--	--	--	--	--	--	--	02
39. Criminal Revisions	03	02	--	--	--	--	--	01	--	--	--	06
40. Confirmation Cases U/S 366 of Criminal Procedure Code or under any Corresponding provisions												
41. Criminal L P	08	--	--	--	--	--	--	--	--	--	--	08
42. Others												
a) Fresh Bail Applications pending Investigation of trial												
b) Bail including Anticipatory Bail	01	--	--	--	--	--	--	--	--	--	--	01
c) Review Petition (FAM CT)	--	--	--	--	--	--	--	--	--	--	--	--
43. TOTAL	53	19	02	01	--	--	--	01	--	--	--	76
GRAND TOTAL (20+26+37+43)	162	45	20	12	07	01	05	01	--	--	03	256

PREPARED BY:


Deputy Registrar (J)
High Court of Sikkim
Gangtok

VERIFIED BY:


Joint Registrar-cum-Reader
High Court of Sikkim
Gangtok



PROFORMA - V

STATEMENT OF JUDGE STRENGTH OF THE HIGH COURT OF SIKKIM DURING THE QUARTER YEAR ENDING ON 30/09/2025

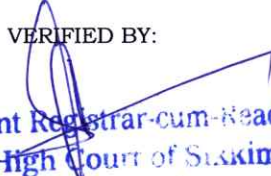
ACTUAL STRENGTH OF JUDGES					
Sanctioned strength of Judges	No of Judges entrusted with court work only	No. of Judges entrusted with other work exclusively	TOTAL	No. of Court working days	Total number of Judge days
03	03	--	03	47	47

1. 14.07.2025 to 25.07.2025: *Special (Monsoon) Vacation.*
2. 26.09.2025 to 30.09.2025: *Durga Puja Vacation.*

PREPARED BY:


Deputy Registrar (J)
High Court of Sikkim
Gangtok

VERIFIED BY:


Joint Registrar-cum-Reader
High Court of Sikkim
Gangtok

